SHRI JYOTTRMOY BOSU: That information must have passed through the hon. Minister, He should have applied his commonsense whether the statement is one which people will believe. It is a cock and bull story (Interruptions).

MR. SPEAKER: A judicial enquiry is going on. It is a matter which is subjudice. The hon. Minister has supplied whatever information he has got.... (Interruptions). Do not put too much into your allegations. I am not allowing it For instance, I cannot scrutinise every information that comes to me.... (Interruptions).

श्री फलवन्द वर्मा (उज्जैन) : मैंती महोदय ने ग्रापने वक्तव्य में कहा है कि उन चारों सिपाहियों के विरुद्ध 307 सैक्शन के मातहत केस दर्ज किया गया है। जब कि किसी व्यक्ति को मरडर किया गया है तो उनके विरुद्ध 302 के मातहत मकहमा क्यों नहीं दर्ज किया गया है? दसरी बात मैं यह कहना चाहता ह कि भ्रव किसी व्यक्ति को पुलिस कस्टडी मे लते है तो उस के पहले उस की तलाशी ली जाती है तो फिर इस पालम कस्टडी के बाद उसे किरोसीन धायल कैमे मिल गया जिसे कि उसने ग्रपने ऊपर डाल लिया श्रीर इतना ही नही बल्कि उसने माचिम लगा कर ग्राग भी लगा ली। श्रव यह सब मनगहन्त है। मदन की भावना को ध्यान में रखने हैए इस बारे मे सदन में पूरे डिस्कशन का मौका इसी सैशन के दौरान मिलना चाहिए।

MR. SPEAKER: That matter is over now. I am not allowing any discussion now...(Interruptions). It is all over now. We will take up papers laid on the Table.

12.19 hrs.

PAPER LAID ON THE TABLE

VEGETABLE OIL PRODUCTS CONTROL (AMENDMENT) ORDER, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF.

SHER SINGH): Sir, I beg to lay on the Table a copy of the Vegetable Oil Products Control (Amendment) Order, 1972 (Hindi and English versions) published in Notification No. GSR, 464(E) in Gazette of India dated the 24th November, 1972. under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-4054/72].

12.191 hrs.

RE. BUSINESS OF THE HOUSE

SHRI IYOTIRMOY BOSU (Diamond-Harbour); Sir, I have given notice of a motion...

MR. SPEAKER: No, I am not allowing it.

SHRI JYOTIRMOY BOSU: Sir, I have written to you. (Interruptions)

MR. SPEAKER. Older, order. I am not allowing it May I request you to please allow me to conduct the business of the House? You are getting up every time without my permission (Interruptuons)

धगर माननीय सदस्य इसी तरह करेगे तो लोक सभा चलेगी कैसे? धौर यह बीमारी मरकारी बैची की तरफ, भी है। (ध्यवधान) में यहा कार्रवार्ड चलाने के लिये बैठा हूं या शोर सुनने के लिये? धगर शोर सुनना है तो में धाराम से बैठ कर सुन्गा, कानो मे रुई डाल लूगा। यह इधर से भी होता है धौर उधर से भी है

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I want to raise a completely procedural issue, let alone the merits of the case. The question is as to whether any proposition which is sought to be brought before the House by an hon. Member and admitted by the Chair can be objected to by the Government.

3001 L. S .-- 9